

In the National Company Law Tribunal, New Delhi
Registrar

Appeal. No. 424/252/ND/2018

SECTION OF THE COMPANIES ACT, 2013: 252

In the matter of:

M/s LA Saison Hotels Chandigarh Pvt. Ltd.

.....Appellant

VS.

Registrar of Companies

.....Respondent

Order delivered on 31.5.2018

Coram: Shiv Ram Bairwa, Registrar

For Appellant (s) : Shri Karanveer Jindal, Advocate

For Respondent(s) : Shri Gopal Singh, Deputy ROC

For Income Tax Department : Shri Adyushmaan Vatsyayana, Advocate

ORDER

Neither ROC nor Income Tax Department has filed reply to the appeal.

The ROC and Income Tax Department are directed to file reply to the appeal within two weeks positively. The appellant is directed to file rejoinder to the replies filed by ROC and Income Tax Department, thereafter within a week if, so desire.

List the matter on 13.7.2018.

Sd/-
(Shiv Ram Bairwa)
Registrar